

\2001

ITEM NO.34

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5900/2012
(Arising out of impugned final judgment and order dated 22/05/2012
in CRLA No. 3000/2003 passed by the High Court of Judicature at
Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to
file additional documents and permission to file counter affidavit
and stay and interim relief and office report)
(For Final Disposal)

WITH

SLP(Crl) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 407/2013

(With appln.(s) for exemption from filing O.T. and impleadment and
stay and Office Report)

Date : 02/09/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Basava Prabhu S. Patil, Sr. Adv.

Mr. E. C. Agrawala, Adv.

Mr. Abhinav Agrawal, Adv.

Mr. Rajesh Kumar, Adv.

Mr. Pati Raj Yadav, Adv.

Ms. Purnima Bhat Kak, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.

Mohd. Parvez Dabas, Adv.

Mr. Uzmi Jameel Husain, Adv.

Mr. Garvesh Kabra, Adv.

Mr. Amit Singh, Adv.

Mr. Adarsh Upadhyay, Adv.

2

Mr. Shakil Ahmed Syed, Adv.

Ms. Anu Gupta, Adv.

UPON hearing the counsel the Court made the following

O R D E R

It is stated by Mr. Basava Prabhu S. Patil, learned
senior counsel appearing on behalf of the petitioners that against
the impugned order in these special leave petitions, an application
numbered as Crl. Misc. (Recall) Application No. 18612/2012 is filed
before the High Court as they were not served and they have not
been heard in the matter before the High Court in the criminal
appeal.

In this view of the matter, we request the High Court to
consider the aforesaid application and dispose of the same as
expeditiously as possible. Thereafter, liberty is granted to either
party to mention these matters for listing.

(S. K. RAKHEJA)

COURT MASTER (SUMAN JAIN)

COURT MASTER